

GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS AND SPORTS  
(DEPARTMENT OF SPORTS)

**RAJYA SABHA**  
**UNSTARRED QUESTION No -1114**  
ANSWERED ON- 13/02/2025

**DRAFT NATIONAL SPORTS GOVERNANCE BILL, 2024**

1114. SMT. PHULO DEVI NETAM:  
SMT. RANJEET RANJAN:  
SHRI HARIS BEERAN:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the expected impact of the proposed Draft National Sports Governance Bill on addressing challenges in transparency, accountability and representation within National Sports Federations (NSFs);
- (b) whether the Ministry has conducted consultations with all relevant stakeholders, including athletes and NSFs, and the key inputs received from these consultations; and
- (c) the timeline for finalising and implementing the Bill, including measures planned to ensure compliance by NSFs?

**ANSWER**

THE MINISTER OF YOUTH AFFAIRS AND SPORTS

(DR. MANSUKH MANDAVIYA)

- (a) The draft National Sports Governance Bill, aims to provide for the development and promotion of sports, welfare measures for sportspersons, ethical practices in sports through good governance practices; establishment of institutional capacity for the governance of sports federations that are based on basic universal principles of good governance, ethics and fair play of the Olympic and sports movement, the Olympic charter, the Paralympic Charter, international best practices and established measures for the resolution of sports grievance and sports disputes in a unified, equitable and effective manner etc.
- (b) Yes, Sir. The draft National Sports Governance Bill was placed in public domain for inviting comments/ suggestions of public and the stakeholders. Further, the Ministry also held stakeholder consultations with Indian Olympic Association (IOA), National Sports Federations (NSFs), athletes, coaches and sports lawyers. Key inputs received from stakeholders pertain to the age and tenure of the office bearers of sports bodies, representation of sportspersons in General Body and Executive Committee, representation of women in Executive Committee, National Sports Board, National Sports Tribunal, Sports Election Panel etc.
- (c) No definite timeline can be indicated as after introduction of the Bill, the same needs to be passed by Parliament.

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